



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 6TH DAY OF MARCH, 2026

BEFORE

THE HON'BLE MR. JUSTICE S RACHAIAH

**CRIMINAL PETITION NO. 16060 OF 2025 (439(Cr.PC) /
483(BNSS)-)**

BETWEEN:

1. SRI. JAYAPPA
S/O GOPALA, AGED ABOUT 48 YEARS,
R/O SHESHNNAVAR LABOUR LINE,
HALEGENDEHALLI VILLAGE, BELUR
TALUK,
HASSAN DISTRICT,

N/O JANNAPURA VILLAGE,
GONIBEEDU HOBLI,
MUDIGERE TALUK,
CHIKKAMAGALURU – 577 132

...PETITIONER



(BY SRI. RAVINDRA P.,ADVOCATE)

AND:

1. STATE OF KARNATAKA
GONIBEEDU POLICE,
MUDIGERE,
CHIKKAMAGALURU
REPRESENTED BY STATE
PUBLIC PROSECUTOR,
HIGH COURT OF KARNATAKA
BENGALURU - 560 001



2. RANJITH J M
S/O MANJUNATH
AGED ABOUT 25 YEARS,
RESIDING AT JANNAPURA
VILLAGE, GONIBEEDU HOBLI,
MUDIGERE TALUK,
CHIKKAMAGALURU - 577 132

...RESPONDENTS

(BY SMT. ASMA KOUSER., ADDL. SSP)

THIS CRL.P FILED U/S 439 CR.PC (FILED U/S 483 BNSS) BY THE ADVOCATE FOR THE PETITIONER PRAYING THAT THIS HONOURABLE COURT MAY BE PLEASED TO ENLARGE PETITIONER ON BAIL WHICH IS REGISTERED AS CRIME NO.0014/2025 FOR THE OFFENSES PUNISHABLE UNDER SECTION 352, 351(2), 118(1), 109(1) OF BNS 2023 S.C. NO.58/2025 IN THE COURT OF II ADDITIONAL DISTRICT AND SESSIONS JUDGE AT CHIKKAMAGALURU AS AGAINST THE BAIL APPLICATION REJECTED ON 25.07.2025, TO PASS SUCH OTHER ORDER/S AND GRANT SUCH OTHER RELIF/S AS THIS HON'BLE COURT DEEMS FIT TO GRANT IN THESE FACTS AND CIRCUMSTANCES OF THE CASE, IN THE INTEREST OF JUSTICE AND EQUITY.

THIS PETITION, COMING ON FOR ORDERS, THIS DAY,
ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE S RACHAIAH



ORAL ORDER

1. After arguing for some time, the learned counsel for the petitioner seeks leave of the Court to withdraw the petition with liberty to file a fresh petition after the examination of material witnesses.
2. Considering the submission, the petition stands dismissed as withdrawn with the aforesaid liberty.

**Sd/-
(S RACHAIAH)
JUDGE**